GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

No. 2/3/2025-Leg/L: Imphal, September 14, 2026

To

The Director
Printing & Stationery
Manipur

Subject : Publication of the Resolution for adoption of the Water (Prevention and Control of Pollution) Amendment Act, 2024 in the Manipur Gazette Extra-ordinary.

Sir,

I am directed to refer to the above subject and to enclose herewith scan copy of Notification No. 2/3/2025-Leg/L dated 10.09.2026 regarding publication of the Resolution for adoption of the Water (Prevention and Control of Pollution) Amendment Act, 2024 and its corresponding soft copy for kind publication in the Manipur Gazette Extra-ordinary.

Further, it is to certify that the hard copy (ink signed) and the corresponding soft copy are same.

Encl.: As stated above.

Yours faithfully,

(Patience Panmei)
Joint Secretary (Law)
Government of Manipur.

GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, September 10, 2026

No. 2/3/2025-Leg/L: The following Resolution No. 8 passed by the Twelfth Manipur Legislative Assembly on 02.09.2026 is hereby published in the Manipur Gazette for information of the general public:

RESOLUTION PASSED BY THE TWELFTH MANIPUR LEGISLATIVE ASSEMBLY

No. 8

"WHEREAS, the Parliament had enacted the Water (Prevention and Control of Pollution) Amendment Act 2024 (No. 5 of 2024) notified on 15.02.2024.

AND WHEREAS, the Amendment Act shall apply, in the first instance, to the whole of the States of Himachal Pradesh and Rajasthan and the Union Territories and it shall apply to such other States which will adopt this Act, by passing a resolution in their legislative assemblies and legislative councils (if any) under clause (1) of article 252 of the Constitution read with clause (2) thereof, with effect from the date of such adoption.

AND WHEREAS, the aim of this Amendment Act is to decriminalize the provisions of the original Act "Water (Prevention and Control of Pollution) Act, 1974" [6 of 1974] to facilitate ease of doing business in the country and to streamline the process of nomination of Chairman of State Pollution Control Boards.

AND WHEREAS, it appears to this Legislative Assembly to be desirable that the aforesaid Amendment Act should be adopted in the State of Manipur by passing a resolution in this House.

NOW, THEREFORE, in exercise of the powers conferred by Article 252 of the Constitution of India, this House hereby resolves that the amendments with respect to the Water (Prevention and Control of Pollution) Amendment Act, 2024 (No. 5 of 2024) should be adopted in the State of Manipur, as enacted by the Parliament.".

Imphal, the 2nd September, 2026

Th. Satyabrata Singh
Speaker, Manipur Legislative Assembly.

(Arun Kumar Sinha)
Principal Secretary (Law)
Government of Manipur.

Copy to:

1. The Secretary to Governor, Lok Bhavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. Staff Officer to Chief Secretary, Government of Manipur.
4. The Secretary, Manipur Legislative Assembly, Manipur.
5. The Special Secretary (For&Envt.), Government of Manipur.
6. The Director, Printing & Stationery, Manipur for publication of the above Notification in the Manipur Gazette Extra-Ordinary and to upload the same in the Official Website.